

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

AHMEDABAD BENCH

NO
Dismissal

(3)

O.A. No. 110/1989
T.A. No.

DATE OF DECISION 4-1-1993.

Shri K.D. Ghatad Petitioner

Shri C.S. Upadhyay Advocate for the Petitioner(s)

Versus

Union of India and Others Respondent

Shri Akil Kureishi Advocate for the Respondent(s)

CORAM :

The Hon'ble Mr. N.V. Krishnan Vice Chairman.

The Hon'ble Mr. B.S. Hegde Member (J)

1. Whether Reporters of local papers may be allowed to see the Judgement ? ✓
2. To be referred to the Reporter or not ? ✓
3. Whether their Lordships wish to see the fair copy of the Judgement ? ✓
4. Whether it needs to be circulated to other Benches of the Tribunal ? ✓

Shri K.D. Ghatad
Mail Motor Service
General Post Office
Ahmedabad 380 001

(4)
Applicants.

Advocate Shri C. S. Upadhyay

Versus

1. The Union of India
(Notice to be served
through Region Office
Indian Posts and Telegraph
Department, Office of the
Manager, P&T Mail Motor
Service, General Post Office
Ahmedabad.

2. The Manager
P & T
Mail Motor Service
General Post Office
Ahmedabad 380 001.

Respondents.

Advocate Shri Akil Kureishi

ORAL JUDGEMENT
In

O.A. 110 of 1989

Date: 4-1-1993.

Per Hon'ble Shri N. V. Krishnan

Vice Chairman

Shri Pathak Advocate appearing on behalf of
Shri C.S. Upadhyay, counsel for the applicant, submits
that this application has now become infructuous in as
much as the punishment of dismissal against which this
application was made has since been set aside by the
appellate authority, which modified it to one of
compulsory retirement. The learned Counsel, therefore,
seeks permission to withdraw this application with
liberty to ^{re-apply} relief against the revised punishment.

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